

Sick Industrial Units

2679. DR. AMRIT LAL KALIDAS PATEL:

Will the Minister of FINANCE be pleased to state:

(a) the details of the sick industrial units registered with the Board for Industrial and Financial Reconstruction (BIFR) as on January 31, 1995, State-wise ; and

(b) the details of the revival plans for setting these units in a viable condition ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY): (a) The Board for Industrial and Financial Reconstruction (BIFR) has reported that as on January 31, 1995, 1641 references of sick industrial companies were registered with it. State-wise break-up is given in the statement enclosed.

(b) BIFR has reported that 467 revival schemes had been sanctioned/approved as on January 31, 1995. These include 51 cases declared no longer sick after implementing the revival schemes and 71 cases of merger (of which in about 65 cases the merger has taken place).

STATEMENT

Cases Registered with BIFR as on 31-01-1995 State/ Union Territory-wise Break up.

| State | No. of references registered & allocated |
|----------------------|--|
| Andhra Pradesh | 196 |
| Assam | 7 |
| Bihar | 53 |
| Chandigarh | 2 |
| Dadra & Nagar Haveli | 2 |
| Gujrat | 145 |
| Goa, Daman & Diu | 5 |
| Haryana | 51 |
| Himachal Pradesh | 30 |
| Jammu & Kashmir | 5 |
| Kerala | 58 |
| Karnataka | 112 |
| Maharashtra | 265 |
| Madhya Pradesh | 75 |
| Nagaland | 1 |
| NCT of Delhi | 11 |
| Orissa | 33 |
| Pondicherry | 9 |
| Punjab | 44 |
| Rajasthan | 77 |
| Tamil Nadu | 135 |
| Tripura | 1 |
| Uttar Pradesh | 163 |
| West Bengal | 161 |
| TOTAL : | 1641 |

Committee on Tobacco

2680. SHRI VIJOY KUMAR YADAV :

Will the Minister of LABOUR be pleased to state :

(a) whether an Expert Committee on Tobacco is proposed to be set up ;

(b) if so, the strength of the proposed Committee and criteria being adopted to select the representatives;

(c) whether representatives of the Central Trade Unions in bidi industry are proposed to be included in the said Committee ; and

(d) if so, the details of such trade unions under consideration for the purpose ?

THE MINISTER OF LABOUR (SHRI P.A.SANGMA): (a) No such decision has been taken. Government had organised a National Conference on Tobacco or Health in July, 1991 in which representatives from various Government and Non-Government Organisations, Cigarette manufacturing companies, Tobacco growers, Economists, Educationists, Medical Scientists participated and all the tobacco related issues were discussed.

(b) to (d). Do not arise.

[Translation]

Direct Foreign Investment by Hotel and Tourism Industry

2681. SHRI PREM CHAND RAM :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether industries engaged in hotels and tourism will be entitled for getting approval of direct foreign investment upto 51 percent equity ; and

(b) if so, the details in this regard ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) and (b). In the Statement of Industrial Policy dated 24th July, 1991 Hotels and Tourism related industry has been declared as a high priority industry for the purpose of foreign investment and foreign collaboration. Accordingly, it is eligible for approval for direct foreign investment upto 51 percent foreign equity. Higher foreign investment can also be allowed on merits of each proposal. In the case of Non Resident Indians, approvals are granted for investment upto 100 percent foreign equity. All such approvals are available provided the foreign equity covers the foreign exchange requirements for import of capital goods.

Smuggling on Indo-Nepal Border

2682. SHRI PANKAJ CHOWDHARY :

Will the Minister of FINANCE be pleased to state :

(a) whether smuggling activities are going Indo-Nepal

boarder on a large scale;

(b) if so, the details and the value of the goods seized at the Saunauli check-post situated on the Indo-Nepal border during the last one year; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY):

(a) Some cases of attempts to smuggle goods into the country on Indo-Nepal Border have been noticed;

(b) Details and Value of goods seized at Saunauli check-post on Indo-Nepal Border during the period 1.4.94 to 31.1.95 are as follows :

| <u>No. of cases</u> | <u>Value</u> |
|---------------------|--------------|
| 21 | 15.79 lacs |

Items seized include Gold, Cordless telephone, Computer parts, Camera reels, Emergency lights , Perfumes.

(c) Anti-smuggling agencies are alert to detect & prevent smuggling including smuggling at Indo-Nepal Border.

[English]

Heroin Factories in Manipur

2683. SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of FINANCE be pleased to state :

(a) whether narcotic heroin factories have come up in Manipur;

(b) whether drug trafficking is flourishing in that state;

(c) if so, the reaction of the Government thereto ; and

(d) the steps proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY) :

(a) Intelligence reports received in the Bureau do not indicate the presence of heroin factories in Manipur. However, indicate the entire North East of India is sensitive to drug trafficking and drug abuse by virtue of proximity to Golden Triangle.

(b) Some narcotics trade is a clandestine activity, it cannot be said definitely whether it is flourishing or decreasing in Manipur.

(c) and (d). A comprehensive bilateral agreement was entered into with the Govt. of Union of Myanmar for preventing illicit traffic in narcotic drugs. Regular meetings at Secretary level and field level meetings between enforcement agencies of the two countries are taking place. Contact points for quicker communication of operational information have been designated. Under the North-East council, nodal officers have been designated by State Governments to coordinate enforcement dedicated cell for narcotics.

Instructions have been issued to all the enforcement agencies to maintain utmost vigil and step up enforcement efforts under the stringent provisions contained in NDPS Act. Training is being imparted to officers to improve their effectiveness.

[Translation]

Note Printing Press, Salboni.

2684. SHRI AJOY MUKHOPADHYAY:

Will the Minister of FINANCE be pleased to state :

(a) whether the Government have drawn up any time schedule for completion of the currency note printing press at Salboni in West Bengal;

(b) if so, the details thereof ; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY)

(a) to (c) . The Reserve Bank of India is still in the midst of negotiations with the supplier for main plant and equipment for Currency Note Printing Press at Salboni in West Bengal. Initial line of production is expected to become operational in 18 months after placement of order for the main plant and equipment and the entire Press will come on stream in 39 months after placement of the order.

[Translation]

Barings Bank of Britain

2685. SHRI SATYA DEO SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have made any study about the likely impact on the shares market of the country as a result of bankruptcy of Barings Bank of Britain ,

(b) if so, the outcome thereof ; and

(c) the corrective measures proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) and (b). The incident relating to Barings PLC and its subsidiaries has not had any tangible repercussion on the Indian Stock Market.

(c) While it may not be possible to completely isolate any market in which cross border investment inflows are permitted from the effects of international developments, the existing restrictions on foreign institutional investments in terms of the ceiling of such investments in a single company, to the extent of 5% of the capital of the company, the ceiling of the aggregate investments of Foreign Institutional Investors (FIIs) and Non-resident Indians in a single company to extent of 24% of the capital, and the ceiling on exposure of FII investments to debt securities are intended to minimise the impact.